

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...  
**ORIGINAL APPLICATION NO.060/00091/2019**

**Chandigarh, this the 4<sup>th</sup> day of February, 2019**

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**CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &  
HON'BLE MS. P. GOPINATH, MEMBER (A)**

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1. Prem Lal Raturi, aged 60 years, son of Late Sh. Paras Ram, Retired Office Superintendent (P) (Group "C" Service), Punjab Telecom Circle, Unit – Sangrur TD, now resident of C-78, Gali No. 4, Officer Colony Sangrur – 148001 (Punjab) (Petitioner No.3 in the above said OA)
2. Mohd. Munir, aged 60 years, son of Sh. Fateh Mohd., Retired Office Superintendent (P) (Group "C" Service), Punjab Telecom Circle, Unit- Sangrur TD, now resident of F-04/368, Green Avenue, Malerkotla – 148023 (Punjab) (Petitioner No. 5 in the above said O.A)

.....**Applicants**

**(Present: Mr. Arvinder Singh, Advocate)**

**Versus**

1. Bharat Sanchar Nigam Limited through its General Manager, Harish Chandra Mathur Lane, Janpath, New Delhi – 110001.
2. Office of the Controller of Communication Accounts, Punjab Telecom Circle, Madhya Marg, Sector 27-A, Chandigarh – 160019, through its Senior Accounts Officer (Pension).
3. Office of Chief General Manager (BSNL) Punjab Circle, Sanchar Sadan Plot No. 2, Sector 34-A, Chandigarh – 160022 through DGM (Finance).
4. General Manager Telecom (D), BSNL Sangrur, Punjab – 140008.
5. SDE (HRD) Office of GMT, BSNL, Sangrur – 140008.

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**Respondents**

**ORDER (Oral)**  
**SANJEEV KAUSHIK, MEMBER (J)**

1. MA No. 060/00201/2019 stands allowed and the applicants are allowed to join together to file this application.
2. The present O.A. has been filed by the applicants seeking issuance of a direction to the respondents to release the retiral benefits to them, which they have withheld till date despite the orders of this Court in earlier round of litigation.
3. From the pleadings, it is clear that before approaching this Court, the applicants had served a legal notice dated 11.06.2018 (Annexure A-2) upon the respondents to grant them the benefits, as claimed in the present O.A. However, the same has not been replied to till date. Learned counsel prays that a direction may be issued to the respondents to take a call on the legal notice of the applicants by passing a reasoned and speaking order.
4. Considering the short prayer made on behalf of the applicants, the O.A. is disposed of in limine, as prayed by the learned counsel, with a direction to the respondents to consider and decide the indicated legal notice (Annexure A-2), in accordance with law and in view of the orders passed by this Court in O.A. NO. 060/01358/2017 decided on 02.05.2018, invalidating the action of the respondents in making recovery from the applicants. The respondents are directed to release the admissible consequential benefits in favour of the applicants within a period of one month from the date of receipt of a copy of this order. No costs.

**(P. GOPINATH)**  
**MEMBER (A)**

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**(SANJEEV KAUSHIK)**  
**MEMBER (J)**  
**Dated: 04.02.2019**